

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:248
ANSWERED ON:02.08.2011
HOUSING PROJECT FOR ECONOMICALLY WEAKER SECTIONS
Singh Alias Pappu Singh Shri Uday

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the status of construction of houses sanctioned under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) during each of the last three years, State-wise;
- (b) whether at least 20-25 percent of developed land in public and private housing projects are to be reserved for economically weaker section as per the JNNURM norms; and
- (c) if so, the details and present status thereof alongwith the steps taken to ensure compliance of the said directive?

Answer

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA)

(a): The details of houses sanctioned during each of the last three years under the Sub-Mission Basic Services to the Urban Poor (BSUP) and the Integrated Housing and Slum Development Programme (IHSDP)- components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) are at Annexure-I. The status of houses sanctioned so far under BSUP and IHSDP is at Annexure-II.

(b) and (c): JNNURM Guidelines stipulate the "Earmarking at least 20-25% of developed land in all housing projects (both Public and Private Agencies) for EWS/LIG category with a system of cross subsidization" as one of the optional reforms. So far 22 States (51 mission cities) have issued the policy directives to reserve developed land in public and/or private housing projects State Governments and their representatives are advised to achieve the reforms as set and agreed in the Memorandum of Agreement during the course of several meetings of the Sanctioning Committee at the Central level.